

**Central Administrative Tribunal  
Principal Bench, New Delhi**

OA No. 686/2016  
This the 24<sup>th</sup> day of August, 2016

**Hon'ble Shri Sudhir Kumar, Member (A)  
Hon'ble Shri Raj Vir Sharma, Member(J)**

Ankit,  
S/o Sh. Same Singh,  
VPO Badli, The-Bahadurgarh,  
Distt-Jhajjar (Haryana)  
Age 24 years.

... Applicant

(By Advocate: Mr. Yash Pal Rangi)  
**Versus**

Union of India & Ors., through :

1. The Secretary,  
Ministry of Railway,  
Govt. of India,  
Rail Bhawan, Rafi Marg,  
New Delhi -110001
2. Chairman  
Railway Recruitment Cell,  
Northern Railway,  
Lajpat Nagar -I, Delhi-24

... Respondents

(By Advocate: Mr. Amit Sinha for Mr. R.N. Singh)

**Order (oral)**  
**Per Sudhir Kumar, Member (A)**

Heard the learned counsel for both sides. Learned counsel for the applicant submits that he does not wish to file any rejoinder to the counter reply filed by the respondents, and has also does not have any objection to the verification process being undertaken by the respondents. It is seen that in para 5 & 6 of the counter reply, the respondents have stated as follows :-

“5. That further it is submitted that candidates are provided OMR answer sheet during the written examination which contains separate carbon copy on which impression of the answers marked by the candidate on original OMR is noted. At the end of the examination both part of the answer sheets OMR are kept separately with the nominated authorities and both are required to

be matched before cleaning the candidate for provisional empanelment.

6. That however, as per the procedure during examination of both the OMR sheets of the shortlisted candidates including applicant's case by a another committee of Railway Officer, it was found that there is some difference in marking on original OMR and its scanned copy of carbon copy for various reasons like Erasing/cutting/fluid used against the carbon copy not available before them. For this reason, cases of all such similarly placed candidates were displayed under examination (OMR) category on RRC website for the information of all concerned. Subsequently, after detailed examination, competent authority has decided to get the applicant's original OMR copy matched with the original carbon copy before any further decision. Accordingly action has been taken to get the same linked from the custody of nominated officers of HQ office. Further decision will be uploaded on the RRC website which is the main source of contact with the candidates as notified in notification."

2. Since the applicant has no objection to the respondents completing the process of verification, which has to be done at the earliest, the O.A. is disposed of, permitting the respondents to complete the verification process as explained in the counter reply. It is expected that the respondents shall complete this process within next two months.

3. In the result, the O.A. is disposed of. No costs.

(Raj Vir Sharma)  
Member (J)

(Sudhir Kumar)  
Member (A)

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